

**GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA
STARRED QUESTION NO. 6
TO BE ANSWERED ON 07.12.2022**

COAL ROYALTY

***6. SHRI GAURAV GOGOI:**

Will the Minister of COAL be pleased to state:

(a) the rationale behind the reduction of the rate of penal interest on delayed payment of rent, royalty, fee or other sums under the Mineral Concession Rules, 1960; and

(b) the year-wise and district-wise details of the number of instances of delay in such payments to the Government including the names of the violators and the number of days of delay in such payments?

ANSWER

**MINISTER OF PARLIAMENTARY AFFAIRS, COAL AND MINES
(SHRI PRALHAD JOSHI)**

(a) & (b): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) & (b) of Lok Sabha Starred Question No. 6 for answer on 07.12.2022 asked by Shri Gaurav Gogoi regarding Coal Royalty.

(a): As part of Central Government initiatives aimed at Ease of Doing Business and for achieving reduction in compliance burden, the Ministry of Coal reviewed, inter alia, after consultation with stakeholders, the provisions relating to charging interest on delayed payment on rent, royalty or fee or other sum under the Mineral Concession Rules, 1960. This reduction in interest on delayed payment is in uniformity with the provisions relating to minerals other than atomic and hydro carbons energy minerals.

(b): Payments arising out of royalty accrue to the coal bearing State Governments. Details of delays on such royalty payments are maintained by the respective State Governments.
